

sale dealers in sensitive commodities are included in the category of 'other borrowers'.

As at the end of July, 1980, the total outstanding advances of the scheduled commercial banks against stocks of foodgrains, sugar (including khandsari), edible oils (including vanaspati) and oilseeds to the category 'other borrowers' amounted to Rs. 74.8 crores.

(b) to (d). No, Sir. However, through the selective credit controls the Reserve Bank endeavours to limit the flow of bank credit against stocks of sensitive commodities to the level necessary to meet the genuine credit requirements of essential trading activity in such commodities.

Fraud Committed by M/s. India Steel Corporation with Bank of India

2604. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that M/s. India Steel Corporation has committed a fraud on Bank of India, Faridabad by getting discounted forged Hundies drawn on Escorts Tractors Limited/ Escorts Limited; if so, what is the amount of the fraud;

(b) whether India Steel Corporation or any of its associate concerns are dealing with any other Bank in Faridabad as known to Bank of India; if so, which are these firms, what are their dealings with their bankers and what steps have been taken to avert similar frauds in other banks;

(c) whether any criminal action for this forgery has been initiated against the people involved in such frauds and if not, the reasons therefor; and

(d) in case no action has been taken earlier, what action the Government proposes to take now?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI

MAGANBHAI BAROT): (a) Bank of India has reported that it has filed a civil suit against M/s. India Steel Corporation and two guarantors for recovery of its dues. The matter is *sub-judice*.

(b) According to information readily available M/s. India Steel Corporation has an account with Union Bank of India which is inoperative. In the absence of information regarding the names of associate concerns of M/s. India Steel Corporation, it is difficult to collect information regarding the names of banks with which these concerns have facilities. In accordance with the usages and practices customary among bankers and in accordance with the statute governing public sector banks information relating to individual clients are not to be divulged. In view of this, information relating to facilities given to M/s. India Steel Corporation or any of its associate concerns by public sector banks cannot be divulged.

(c) and (d). Bank of India has already initiated action for recovery of its dues. The question of initiating criminal action will depend upon the nature of irregularity. The bank has been advised to initiate necessary action in this regard if considered necessary.

फाख्ता का निर्यात

2605. श्री राजेश कुमार सिंह : क्या

वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनेक व्यक्तियों ने फाख्ता के निर्यात पर रोक लगाने का अनुरोध किया है ; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

वाणिज्य मंत्रालय में राज्य मंत्री

(श्री खुरशीद मालम खां) : (क)

जी हाँ।

(ख) फाख्ता के निर्यात पर रोक लगाने के लिए 4 नवम्बर, 1980 को एक सार्वजनिक सूचना जारी की गई थी।

Vacant Posts of Chief Executive in Public Sector

2606. SHRI AMAR ROYPRADHAN:
SHRIMATI SUSEELA
GOPALAN;

Will the Minister of FINANCE be pleased to state:

(a) the names of the public sectors units where Chairmen or Chief Executives have so far not been appointed by Government; and

(b) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b). Out of 189 enterprises the posts of 9 part-time Chairmen and 26 Chief Executives were vacant on 3-12-1980. These posts are indicated in the Annexure. Out of these, the Public Enterprises Selection Board have finalised the selection of six posts of part-time Chairmen and 23 posts of Chief Executives. The recommendations of the Board are under consideration of the Government. In the case of Chief Executives, *ad hoc* arrangements are made to ensure that the work of the enterprises does not suffer till a regular appointment is made.

Statement

Vacancies of Part-Time Chairmen or Chief Executive in Public Enterprises on 31-12-1980

A—Part-time Chairmen

1. Hindustan Antibiotics Limited.
2. Bongaigaon Refinery & Petrochemicals Corporation Ltd.
3. Rehabilitation Industries Corporation.

4. Bharat Dynamics Limited.
5. Hindustan Prefab Limited.
6. Pyrites, Phosphates & Chemicals Limited.
7. Central Warehousing Corporation.
8. Hindustan Photo Films Mfg. Co. Limited.
9. Madras Fertilizers Limited.

B—Chief Executives

1. National Fertilizers Limited.
2. Hindustan Cables Limited.
3. Hindustan Paper Corporation.
4. Hindustan Steel-works Construction Corporation.
5. Bharat Earthmovers Limited.
6. National Textiles Corporation (MP) Limited.
7. National Textiles Corporation (UP) Limited.
8. Southern Pesticides Corporation Limited.
9. Projects Equipment Corporation.
10. Metallurgical & Engineering Consultancy India Ltd.
11. Indo-Burma Petroleum Company.
12. Bridge & Roof Co. Limited.
13. National Hydro-electric Power Corporation.
14. National Thermal Power Corporation.
15. Neyveilj Lignite Corporation Ltd.
16. Jute Corporation of India.
17. Salam Steel Plant.
18. Central Warehousing Corporation Limited.
19. National Building Construction Corporation.
20. Nagaland Pulp & Paper Co. Limited.
21. Bharat Pumps & Compressors Limited.
22. Bharat Dynamics Limited.